

AS INTRODUCED IN THE RAJYA SABHA  
ON THE 10TH MARCH, 2017

**Bill No. LXIV of 2016**

THE ABOLITION OF CAPITAL PUNISHMENT BILL, 2016

A

BILL

*to provide for abolition of capital punishment in India.*

BE it enacted by Parliament in the Sixty-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Abolition of Capital Punishment Act, 2016.
2. (1) Capital punishment is hereby abolished.

Short title.

45 of 1860. 5

(2) Notwithstanding anything contained in the Indian Penal Code, 1860 or any other law for the time being in force, the maximum punishment for any offence shall imprisonment for life.

Abolition of capital punishment.

#### STATEMENT OF OBJECTS AND REASONS

Capital punishment is barbarous and inhuman which goes against the ethos of a modern civilized society. The savage act of capital punishment raises the moral question whether the State has the right to take away someone's life. That is why the United Nations has decided to appeal to Countries all over the world to do away with capital punishment. Many nations around the world have already heeded the United Nation's appeal.

Some one who has committed the most brutal and heinous crime should not be treated as a person to be done away with. A civilized society should have an attitude of compassion, sympathy and rectification towards these criminals. Even a hardened criminal would think and rethink when the society helps him to change and allows him to live and work with them. A life sentence is sufficient for a person to repent and change his ways to become a good citizen again. The attempt of a civilized State should be to provide enough opportunity for its citizens to realize the wrong he has done and to rectify himself to be a good man and a good citizen.

Hence this Bill.

PRADEEP TAMTA

RAJYA SABHA

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*(Shri Pradeep Tamta, M.P.)*